

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3741 of 2020

Sagir Ansari @ Md. Sagir ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Ms. Rashmi Kumari, Advocate

For the State : Mr. Pankaj Kumar, Spl.P.P.

For the Informant : Mr. Shree Nivas Roy, Advocate

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Jainagar P.S. Case No. 262 of 2015 corresponding to G.R. No. 1493 of 2015.

The prayer for bail of the petitioner was earlier rejected by this Court in B.A. No. 10688 of 2018.

Marriage of the informant was solemnized with the petitioner in the year 2009. It has been alleged that there was a demand of Rs.1 lac (One Lac) and on 06.12.2015, the accused persons had poured kerosene oil over her and ousted her from her matrimonial house. The petitioner appears to be in custody for a total period of more than 10 months.

Mr. Shree Nivas Roy, learned counsel for the informant submits that although an order of maintenance at the rate of Rs. 7,000/- per month is to be paid by the petitioner but till date he has not received single farthing. He has further stated about the allegations levelled against the petitioner in the First Information Report.

However, considering the fact that the petitioner has remained in custody for more than 10 months, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate Miss Z.F. Kerketta, 1st Class Koderma in connection with Jainagar P.S. Case No. 262 of 2015 corresponding to G.R. No. 1493 of 2015.

(RONGON MUKHOPADHYAY,J.)